

File No. 169 (MR No. 10004/15)

**Objector :** Wital See Marketing Ltd.

**Present :** None

**Order**

1. Noticed was dispatched to the above named objector through speed post as per receipt dated 23/12/2017 for today in comprise with my order dated 14/12/2017 but none appears on its behalf despite deemed service and hence I am proceeding to deal with the objection petition in hand on merits.
2. The above named objector through application dated 06/01/2017 addressed to the committee seeks release from attachment of land measuring 10.22 Acres situated at village Wakeshwar, Tehsil & Distt. Nagpur (Maharashtra) put up for auction on [www.auctionpacl.com](http://www.auctionpacl.com).
3. It is claimed that the applicant objector had entered into a "joint development agreement" dated 15/10/2012 with Pearls Buildmart Pvt. Ltd. for a project named "Puspa Vatika-Nagpur".
4. A perusal of the aboved agreement dated 15/10/2012 reveals that Pearls Buildmart Pvt. Ltd. a describing itself at page 2 thereof as the absolute owner in possession of the land measuring 10.22 Acres bearing survey nos. 58/1, 61/1 and 62/2 situated at village Wakeshwar, Tehsil & Distt. Nagpur (Maharashtra). As per entry at s.no. 375 of the list of Subsidiaries/associates of PACL LTd., the above named Pearls Buildmart Pvt. Ltd is a subsidiaries of PACL. whose properties have been ordered by the Hon'ble Supreme Court to be attached and sold. Mere entering into of Joint Development Agreement by the objector agency with the above named subsidiary of PACL does not call for delisting of the above described property from the list of properties of PACL and its subsidiaries from being sold.
5. In view of the foregoing discussion, the objection petition in hand is liable to be and is hereby dismissed.

**Date:** 03/01/2018

  
**R. S. Virk**  
**Distt. Judge (Retd. )**